

(a) whether Government are aware that M/s Anglo French Textiles Ltd., Pondicherry has failed to remit the contribution to E.S.I. Corporation, which is presumed to have swelled to several lakhs of rupees; and

(b) if so, what action was taken by Regional Director, E.S.I. Corporation, Tamil Nadu for the recovery of the contribution despite the fact that the E.S.I.C. Employees' Union, Tamil Nadu had specifically brought to the notice of the Corporation about the default?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA): The
Employees' State Insurance Corpora-
tion have furnished the following
information:—

(a) and (b). On a complaint received from the Employees' State Insurance Corporation Employees Union, the Regional Director arranged for the verification of the records of the factory twice and some cases of short payment were detected. The Regional Director has since ordered a special inspection of the records of the factory from the date of coverage in respect of all the employees numbering about 7,000. Action for recovery would be taken as soon as the exact amount of arrears is ascertained.

**Payment of wages to workers of
Dhulia (Maharashtra) Textile
Mill**

1510. SHRI R. K. MHALGI: Will the Minister of PARLIAMEN-
TARY AFFAIRS AND LABOUR be pleased to state:

(a) whether during the closure of the Dhulia (Maharashtra) Textile Mill, the Bombay High Court had ordered the payment of wages to workers for a period of two months and ten days;

(b) whether about five thousand workers of the said mill received the

payment of their wages for one month instead of two months and ten days as ordered by the High Court; and

(c) if so, the reasons therefor and when the remaining amount of wages will be paid to thousands of workers of the said mill?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA): (a)
to (c). According to information obtained from the National Textile Corporation which has taken over the Dhulia Textile Mill recently, the Bombay High Court had ordered on 24-4-1969 payment of wages to the workers of the mill for a period of one month only. The official liquidator accordingly paid one month's wage to 4329 workers and the total amount paid was Rs. 3,33,240.90.

Central Gratuity Guarantee Fund

1511. SHRI P. K. KODIYAN: Will the Minister of PARLIAMEN-
TARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have a proposal under consideration to set up Central gratuity guarantee fund; and

(b) if so, the facts thereof and the steps being taken in this direction?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA): (a)
and (b). A proposal for setting up of a Central Gratuity Guarantee Fund has been made. The details are yet to be worked out.

Amendment to Workers' Compensation Act

1512. SHRIMATI RENUKA DEVI BARKATAKI: Will the Minister of PARLIAMEN-
TARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government propose to amend the Workmen Compensation Act; and